

[Shri Jawaharlal Nehru]

has all along been treated as an Indian national. Like all other Indian Services Officers, he took the oath of allegiance to the Constitution of India soon after the Constitution was framed in 1950. I may add that he has served with distinction in various important channels.

Shrimati Renu Chakravarty (Basirhat) The hon. Prime Minister stated that this bilateral agreement has been arrived at in the context of the Constitution of the USA and its treaty obligations. So, I would also ask our External Affairs Ministry to make available to us the actual texts of SEATO as well as the Mutual Security Act of USA, so that we may ourselves be able to go into the details of those clauses. It will help us in our debate on External Affairs, specially because Foreign Office spokesmen of USA have specifically stated that in addition to the Constitution of USA and the Eisenhower Doctrine, they will be bound by certain other treaty obligations—it was specifically mentioned in one of the newspaper reports—such as SEATO and certain other treaties. So, we have to look into all those treaties and copies may be made available to us.

Shri Jawaharlal Nehru: They can be made available, as a matter of fact, they have been published repeatedly. I think the Lok Sabha Secretariat has brought out a compendium of all these documents.

Shrimati Renu Chakravarty: That is more or less a short summary of the various treaties to which we are a party. Normally I do not think it contains treaties in which we are not a party.

Shri Jawaharlal Nehru: The hon. Lady Member will let me know specifically copies of what documents she wants and she shall certainly have them.

Mr. Speaker: If necessary, I will get a copy.

12.29 hrs.

PAPERS LAID ON THE TABLE

REPORT OF LIFE INSURANCE CORPORATION OF INDIA

The Minister of Finance (Shri Morarji Desai): I beg to lay on the Table, under Section 29 of the Life Insurance Corporation Act, 1956, a copy of the Report of the Life Insurance Corporation of India for the period from 1st September, 1956 to 31st December, 1957, along with the Audited Accounts [Placed in Library, See No LT-1280/59]

ACTION TAKEN BY GOVERNMENT ON ASSURANCES

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table a copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha —

- (i) Supplementary statement—Sixth Session 1958 No. III [See Appendix IV annexure No 18]
- (ii) Supplementary statement—Fifty Session, 1958 No. VII [See Appendix IV annexure No 19]
- (iii) Supplementary statement—Fourth Session, 1958, No XVI [See Appendix IV, annexure No 20]
- (iv) Supplementary statement—Third Session, 1957, No XVIII [See Appendix IV annexure No 21]
- (v) Supplementary statement—Second Session, 1957, No XXXII [See Appendix IV annexure No 22]
- (vi) Supplementary statement—First Session, 1957, No XX [See Appendix IV, Annexure No 23]